

SUPR EME COUR T OF I ND I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29482/2009

(From the judgement and order dated 22/09/2009 in WPC No.5410/1997
of The HIGH COURT OF DELHI AT N. DELHI)

INDRAPRASTHA MEDICAL CORPN. LTD.

Petitioner(s)

VERSUS

ALL INDIA LAWYERS UNION & ANR.

Respondent(s)

(With prayer for interim relief and office report)

Date: 30/11/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR

HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. K.K. Venugopal, Sr. Adv.

Mr. Lalit Bhasin, Adv.

Ms. Nina Gupta, Adv.

Ms. Ratna Dhingra, Adv.

Mr. Akshat Goel, Adv.

Ms. Ishita Sehgal, Adv.

Ms. Shreya Sharma, Adv.

Mr. Kartik Yadav, Adv.

Ms. Bina Gupta, Adv.

For Respondent(s) Mr. P.P. Malhotra, ASG.

Ms. Sadhana Sandhu, Adv.

Mrs. Anil Katiyar, Adv.

Mrs. Ravi Chhabra, Adv.

Mrs. A.Ahllawat, Adv.

Sri Ashok Agrawal, Adv.

Mr. Rajender Pd. Saxena, Adv.

Contd..2/-

-2- SLP(C)No.29482/09

UPON hearing counsel the Court made the following
ORDER

Issue notice.

Since the parties are already before us,
service of notice shall be deemed to have been waived
and the matter be treated as ready for final disposal.

The respondents will be entitled to file their
respective counter affidavits within four

weeks; rejoinder, if any, be filed within two weeks thereafter. List this matter immediately thereafter in the third week of January, 2010.

In the meantime, the hospital shall continue to provide whatever benefits as has been mentioned in paragraph 'P' at pages 104 to 106 of the special leave petition, as far as the 200 free beds are concerned.

Leave is given to replace page No.382 of the paper book.

(Sheetal Dhingra)
Court Master

(Juginder Kaur)
Court Master